

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

MP/ CP(IB) 20 of 2019

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2020**

**Name of the Company:**

Chhotulal Rawa Bhagwat  
V/s  
Shree Maheshwar Hydrel Power Corporation  
Ltd

**Section:**

9 of the Insolvency and Bankruptcy Code

**ORDER**

Learned Counsel Mr. Kunal P. Vaishnav appeared for the Operational Creditor.

No one appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that notice has been served to the Corporate Debtor through E-mail, however, no one appeared for the Corporate Debtor, hence, the matter proceeded for Ex-parte hearing against the Corporate Debtor.

The matter stands adjourned for Ex-parte hearing on 31.07.2020.

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 23rd day of July, 2020.